

**Amendment in Forest Rights Act, 2006**

1267. SHRI AVINASH PANDE: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government is planning to amend the Forest Rights Act, 2006 with a view to expedite the grant of environmental clearances and improve ease of doing business; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No Sir.

(b) In view of reply to part (a) above, reply to part (b) does not arise.

**South African model for Tiger Conservation**

1268. SHRI K.T.S. TULSI: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether there is any proposal made by any Minister in the present Government of keeping Tigers as pets on the farm land;

(b) if so, whether the South African model for the Tiger Conservation is under consideration?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) No Sir. There is no such proposal received in the National Tiger Conservation Authority from any Ministry in the present Government.

(b) No Sir, there is no such consideration.

**Illegal purchase of land of forest department**

1269. SHRI ARVIND KUMAR SINGH: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to refer to answer to Unstarred Question 925 given in the Rajya Sabha on 17th July, 2014 and state:

(a) the action that has been taken by Government against those accused in the land grabbing case of forest land in Vir Girwali Range, Mussoorie;

(b) whether it is a fact that name of some officials has surfaced in the matter as was reported in the media;

(c) if so, the details of those accused in the case;